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Central Administrative Tribunal
Principal Bench

New Delhi, dated this the 14th September, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member (J)

O.A. No. 224 of 1999

S/Shri

1. Maharaj Singh,
S/o Shri Harlal Singh,
R/o Vill. & P.O. Nistoli,
Dist. Ghaziabad, U.P.

2. B.P. Singh,
S/o Shri J.R. Raghav,
R/o 309, Old P.O. State,
Shahdara, Delhi.

3. P.S. Sherawat,
S/o Shri Nanda Singh,
R/o Vill. Amber Hai,
P.O. Palam,
New Delhi-110045. ... Applicants

Versus

1. Union of India through
the Commissioner of Transport, Govt. of NCT,
Delhi,
5/9, Under Hill Road, Delhi

2. Addl. Director (TPT),
Transport Dept.,
5/9, Under Hill Road,
Delhi.

3. Central Bureau of Investigation,
through Deputy Supdt. of Police,
C.B.I., A.C.B., New Delhi. ... Respondents

O.A. No. 225 of 1999

Insp. Daulat Ram,
S/o Shri Deep Chand,
R/o G-344, Nauroji Nagar,
New Delhi. .. Applicant

Versus

1. Union of India through the
Commissioner of Transport,
Govt. of NCT of Delhi,
5/9, Under Hill Road, Delhi.

2. Addl. Director (TPT)
Transport Deptt.,
5/9, Under Hill Road,
Delhi.
3. Central Bureau of Investigation,
through Dy. Supdt. of Police,
C.B.I., A.C.B., New Delhi ... Respondents

Counsel for applicants: Mrs. Meera Chhibber
Counsel for Respondents: Shri S.K. Gupta proxy
counsel for Shri B.S. Gupta

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard both sides.

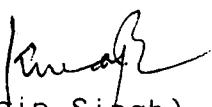
2. As these two O.As involve common question of law and fact they are being disposed of by this common order.

3. During the course of hearing Respondents' counsel has handed over across the bar an affidavit by Respondents enclosing therewith copy of respondents' order dated 28.6.99 revoking the suspension of the applicant and posting him vide order dated 5.7.99.

4. Shri Gupta states ~~that~~ at the bar that Respondents will pass appropriate orders in accordance with rules and instructions regulating the period during which applicant remained suspended within one month from the date of receipt of a copy of this order.

5. Noting the aforesaid, we find nothing further survives in these two O.As, which accordingly stand disposed of in terms of foregoing paragraphs. No costs.

6. Let a copy of this order be placed in each case record.


(Kuldip Singh)

Member (J)


(S.R. Adige)

Vice Chairman (A)

/GK/